

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB) No.463/KB/2017
CA (IB) No.546/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th February 2018, 10.30 A.M

Name of the Company		Bard Roy Infotech Pvt.Ltd.-Vs-Heritage Health Insurance TPA Pvt.Ltd.		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of		Signature with date
1.	A. P. Agarwala Advocate	Heritage Health Ins TPA Ltr ws.		A. P. Agarwala 20-02-2018
2.	CHHEDI RAJBHAR IML			Chhedi 20/2/2018
3.	ARUN GUPTA, FCA	Bard Roy Infotech Pvt.Ltd.		Arun Gupta 20/2/2018

ORDER

Ld. Counsel for the Corporate Debtor and Resolution Professional are present.

Ld. Resolution Professional has filed the details of fees amounting to Rs.5,73,317/- Corporate Debtor has filed objection against the said demand. In the main case the party has settled amicably. In the circumstances, it is supposed to settle fees between the parties amicably. Both the parties are directed to settle the fees amicably, failing which the case will be heard and order will be passed by the court.

List on 14.03.2018.

Sd

(Jinan K.R.)
Member (Judicial)

Sd

(V.P. Singh)
Member (Judicial)